

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

IN THE MATTER OF:

(IB)-170(PB)/2018

IDBI Bank Ltd.

Vs

ACIL Ltd.

.... **APPLICANT / PETITIONER**

.... **RESPONDENT**

SECTION:

Under Section 7 of Insolvency & Bankruptcy Code, 2016

Coram:

Order delivered on 16.02.2018

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Petitioner(s):-

Mr. Atul Sharma, Mr. Siddharth
Srivastav, Ms. Ashly Cherian, Advocates

For the Respondent(s):-

ORDER

Notice to show cause for 6th March, 2018 to the respondents be issued as to why this application be not admitted for triggering the insolvency resolution process. Process dasti.

List the matter on 6th March, 2018.

Sd/-
M. M. KUMAR)
PRESIDENT

Sd/-
(S. K. MOHAPATRA)
MEMBER (TECHNICAL)